

(ख) यदि हां, तो उक्त योजना की मुख्य बातें क्या हैं ?

वित्त मंत्रालय में उभरती (श्रीमती सुशीला रोहसगी) : (क) और (ख) मरकरी क्षेत्र के बैंको ने ऐसी विभिन्न योजनाएँ तयार की हैं जिनके अन्तर्गत इंजीनियरो महिन शिक्षा, बेरोजगार व्यक्ति ऋण सुविधायें प्राप्त कर सकते हैं बशर्ते कि उनके प्रस्ताव सक्षम हों। योजनाओं की मुख्य-मुख्य बातें कुछ हद तक हर बैंक की अलग-अलग होती हैं। आमनोर पर ऐसे प्रस्ताव स्वीकार करते समय, बैंक आवेदक की तकनीकी अर्हता और नैर-वित्तीय किस्म के अन्य विशिष्टताओं का समचित्त अधिक ध्यान रखते हैं। जरूरत हो देखकर ही सहायता का अनुमान लगाया जाता है। और जहां तक सम्भव होता है इस बात की पक्की व्यवस्था भी जाती है कि आवेदको को तीसरी पार्टी की गारण्टी न होने के कारण ऋण से इंकार न किया जाये बशर्ते कि आवेदक अन्यथा सन्तोषजनक किस्म के हों।

Increase in Bank Robberies

3573. SHRI BIRENDER SINGH RAO: Will the Minister of FINANCE be pleased to state:

(a) whether Bank-robberies in India are on the increase for the last 2 years;

(b) if so, the number of bank robberies committed during the same period;

(c) the names of the cities where these robberies were committed; and

(d) the nature of action taken by Government in each case?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) to (d) As all criminal offences including bank robberies relate to the subject of law and order, a subject reserved for the States, Government of India do not maintain complete information on the subject. However, there have been two cases of dacoity and bank hold up during the period from 1-6-1971 to 30-4-1972 in the nationalised banks one each in Khardah in 24 Parganas and Mesra Branch near Ranchi. As the number is small it is not possible to infer any trend, as such, in the number of bank robberies in India.

Central Organisation for taken-over Mills

3574 SHRI M. S. SANJEEVI RAO:

SHRI BISHWANATH JHUNJHUNWALA:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government propose to form any Central Organisation which will wholly concentrate on the Sick Textile Mills taken over by Government, and

(b) if so, the broad outlines of the proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE

(SHRI A. C. GEORGE): (a) and (b).

The National Textile Corporation is a public sector undertaking set up in 1968 to look after the sick textile units taken over by the Central Government. As such the question of setting up a new organisation for the same purpose does not arise.

Control over use of PL-480 Funds

3575. SHRI RAJDEO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have got any control over the use of enormous PL-480 funds in India by the US Mission:

(b) if not, whether chances are there for it to be utilised for certain unaccounted purposes; and

(c) if so, what steps Government proposes to take to scrutinise the use of funds in India?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN).

(a) and (b) The PL. 480 funds are available for US-uses in India. These uses have been defined in Section 104 of the US Public Law 480, a copy of which is laid on the Table of the House. (Placed in Library. See No. LT-3951/72) Uses under Sub-section (c) thereof are not permitted in the Agreements with India.

Consultations are held with the US Embassy in the beginning of each year to ascertain the level of their estimated expenditures—including their expenditure on Embassy and Consular functions. Expenditure from PL. 480 funds on research grants, technical assistance and other similar programmes is authorized by the US, in consultation with Government of India. Government have no reason to suppose that these rupees are being used for purposes outside the purview of their PL. 480 Law and our Agreements with them.

(c) The US funds are held mainly in Government of India's Securities in the R.B.I. The US Embassy has been furnishing information relating to their expenditures from time to time and no further steps are contemplated.

Silk Board to encourage Silk Industry in Kashmir

3576, **SHRI G. Y. KRISHNAN:** Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government of Kashmir have urged the Central Government to implement the proposal regarding setting up of a Silk Board to encourage the Silk Industry in the State of Kashmir; and

(b) if so, the reaction of Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

Irregularities in the National Council of Applied Economic Research, New Delhi

3577 **SHRI JYOTIRMOY BOSU:** Will the Minister of FINANCE be pleased to state.

(a) whether on the 4th March, 1972, the National Council of Applied Economic Research Employees Union (Regd) in a memorandum addressed to the Prime Minister had drawn her attention to a number of serious irregularities in the National Council of Applied Economic Research, New Delhi; §

(b) whether the Employees Union in the said memorandum had demanded CBI enquiry into the allegations; and

(c) if so, the gist of the said memorandum and the action taken by Government on the same?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) Yes, Sir.

(b) Yes, Sir.

(c) The memorandum, *inter alia*, alleged:—

(i) Improper costing of projects undertaken by the Council.

(ii) That the Audit Report of A.G.C.R. refers to "grave financial irregularities";

(iii) Charges of misappropriation were levelled in regard to the construction of the fourth floor of the Council building.